

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 619  
IB-1899/ND/2019  
IA/3399/2022, IA/2401/2023, IA/4343/2022

**IN THE MATTER OF:**  
M/s. Cargo Planners Ltd.

...PETITIONER

**Vs**

M/s. Aakriti Info-Media Pvt. Ltd.

...RESPONDENT

**Section**  
U/s 9 of IBC, 2016

Order delivered on 03.05.2024  
Hybrid Hearing (PHYSICAL & VC)

**Coram:**  
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)  
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

**PRESENT:**

**For the SRA**

:Adv. Saurabh Kalia, Adv.  
Aastha Agarwal.

**For the Department of Trade & Taxes**

:Mr. M.L.Garg, Adv. appearing for  
Commissioner, [I.P.Estate](#), New  
Delhi as Member COC in  
IA/2401/2023

**For the RP**

:Adv Sunder Khatri for erstwhile  
RP in IA 2401/2023

**For the Liquidator**

:Adv. Priyanshi Sharma

**For the Respondent/Corporate Debtor**

:Adv. Akshay Goel, Adv. Harsh  
Jadon for R-1 in IA/2401/2023.

**ORDER**

Due to paucity of time, matter is adjourned to **31.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**